

Besides, Import of coconut oil is also allowed to a limited extent for export production for which data is not available.

(b) The import of about 9000 M.Ts. of coconut oil was made as *one time operation* in April 1984 to relieve the pressure on prices which had resulted on account of drought in 1982.

(c) The import of coconut and coconut oil is already regulated through State Trading Corporation of India. The imports by exporters against replenishment licences are negligible considering the entitlements and have little impact on domestic prices.

[*Translation*]

**Programme of Bharatiya Yatri Avs  
Vikas Samiti for Construction of  
Tourist Lodges etc.**

3881. SHRI JITENDRA SINGH : Will the Minister of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state :

(a) whether the Bharatiya yatri Avs Vikas Samiti has a programme for construction of more tourist lodges, Dharamshalas and inns during the Seventh Five Year Plan;

(b) if so, whether Ayodhya, Vaishali, Kushinagar, Rajgarh are proposed to be covered under the said programme; and

(c) if not, the reasons therefor ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H. K. L. BHAGAT) : (a) This Samiti does not construct tourist lodges as such, but constructs improved variety of dharamshalas entitled 'Yatrikas' at places of pilgrimage.

(b) It is reported by Bhartiya Yatri Avs Vikas Samiti that Ayodhya, Kushinagar and Rajgarh have been included in broad list of the proposed places of construction of Yatrikas by them during the Seventh Five year plan period.

(c) Does not arise.

#### **Increase in Import of Edible Oils**

3882. SHRI JITENDRA SINGH : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that the import of edible oils has increased more than 264% in 1984-85 as compared to 1983-84; and

(b) if so, the effective steps being proposed for making the balance of trade from the economic point of view favourable to the country so that the import could be stopped ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) No, Sir.

(b) vigorous efforts are being made to increase the domestic production of oil seeds to achieve self-sufficiency.

[*English*]

#### **Per Capita Deficit of Each State**

3883. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to state :

(a) the per capita deficit of each of the States as on 31st March, 1985 and the measures taken to make good this deficit;

(b) whether there has been any improvement in the deficit for each of the States during the past three years;

(c) if so, the nature and extent thereof; and

(d) whether the Sarkaria Commission has also been approached by the Centre to consider this aspect of Centre-State Relations ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Statement I showing the per capita deficit of States as on 31st March, 1985 is attached. Govt. of India decided to convert 90% of States' overdraft with Reserve Bank of India as on 28.1.1985 into a medium term loan. An amount of Rs. 1628.01 crores

was released to States on 1st October, 1985 in pursuance of this decision.

(b) and (c). Statement II giving the deficit of States during the past three years is attached.

(d) The Commission which will be examining the entire gamut of Centre-State relations will, among others, examine the financial relations also.

#### Statement-I

States		Per Capita deficit as on 31.3.1985.
1	2	3
(In Rupee)		
1.	Andhra Pradesh	43.40
2.	Assam	86.15
3.	Bihar	11.12
4.	Gujarat	14.36

1	2	3
5.	Haryana	84.94
6.	Himachal Pradesh	76.07
7.	Jammu & Kashmir	70.75
8.	Karnataka	68.92
9.	Kerala	80.69
10.	Madhya Pradesh	33.44
11.	Maharashtra	4.33
12.	Manipur	223.01
13.	Nagaland	539.84
14.	Orissa	32.17
15.	Punjab	66.10
16.	Rajasthan	3.61
17.	Sikkim	235.13
18.	Tamil Nadu	17.73
19.	Uttar Pradesh	42.79
20.	West Bengal	33.88

#### Statement-II

States		Adjusted surplus (+)/deficit (-) as on 31.3.1982	Adjusted surplus (+)/deficit (-) as on 31.3.1983	(Rs. crores) Adjusted surplus (+)/deficit (-) as on 31.3.1984.
1	2	3	4	5
1.	Andhra Pradesh	- 18.95	+ 9.19	- 72.81
2.	Assam	- 127.43	- 30.87	- 81.86
3.	Bihar	- 197.39	- 235.36	- 143.35
4.	Gujarat	- 74.60	+ 42.15	- 10.55
5.	Haryana	- 75.79	- 66.87	- 30.63
6.	Himachal Pradesh	- 36.91	- 11.36	- 22.76
7.	Jammu & Kashmir	+ 2.00	+ 0.85	- 2.35
8.	Karnataka	+ 1.37	- 45.54	- 77.73
9.	Kerala	- 93.93	- 1.48	- 75.24
10.	Madhya Pradesh	- 154.88	- 64.45	- 79.50
11.	Maharashtra	- 81.40	+ 23.58	- 6.73

1	2	3	4	5
12.	Manipur	— 66.29	— 17.58	— 18.71
13.	Meghalaya	— 16.41	— 4.55	— 6.99
14.	Nagaland	— 21.96	— 18.94	— 37.59
15.	Orissa	— 24.43	— 55.96	+ 51.91
16.	Punjab	— 97.35	+ 25.60	— 83.19
17.	Rajasthan	— 283.46	— 26.07	+ 1.66
18.	Sikkim	N.A.	— 1.01	— 2.64
19.	Tamil Nadu	+ 20.05	— 20.45	— 42.43
20.	Tripura	— 30.72	— 5.13	— 8.57
21.	Uttar Pradesh	— 0.85	— 86.00	— 138.61
22.	West Bengal	— 340.71	— 82.51	— 106.73
Total :		— 1720.04	— 671.76	— 95.40

N.A. NOT AVAILABLE.

**Setting up of Yatri Niwas (SERAI) at Sri Naina Devi in Bilaspur**

3884. **PROF. NARAIN CHAND PARASHAR** : Will the Minister of **PARLIAMENTARY AFFAIRS AND TOURISM** be pleased to state :

(a) whether the Bhartiya Yatri Avs Vikas Samiti has undertaken the construction of a Yatri Niwas (SERAI) at Sri Naina Devi in Bilaspur District of Himachal Pradesh;

(b) if so, the date of sanction, the estimated cost and the date of commencement of the construction work;

(c) likely date by which the construction would be completed and the estimated cost of the time of completion; and

(d) the reasons for delay and whether responsibility for delay has been fixed ?

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H. K. L BHAGAT)** : (a) to (d). The Bhartiya Yatri Avs Vikas Samiti has approved the project of construction

of a Yatrika at Naina Devi. Suitable land for the construction of Yatrika has not been identified and allotted to Bhartiya Yatri Avs Vikas Samiti by the Government of Himachal Pradesh.

**Request of Government of Punjab to Ban the Import of Cotton**

3885. **PROF. NARAIN CHAND PARASHAR** : Will the Minister of **TEXTILES** be pleased to state :

(a) whether the Government of Punjab has approached the Union Government for ending the import of cotton from Pakistan;

(b) if so, whether Government have taken any decision on this request;

(c) if so, the details thereof; and

(d) whether the present practice of import and the requested ban on cotton price has been taken into account while considering the matter ?

**THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN)** : (a) Yes, Sir,